IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE NINTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NOS: 26808 AND 26966 OF 2025

W.P.No.26808 of 2025

Between:

Afraah Fatima Altaf, D/o. Khaja Altaf Ahmed Qureashi aged about 18 years, Occ ; Student, R/o. H.No. 23-6-629, Shah Ali Banda, Bela Chandulal, Charminar.

.....PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Medical, Health and Family Welfare Dept, Secretariat Buildings, Hyderabad.
2. The Director of Medical Education, (DM and HS Campus) Koti, Hyderabad, Telangana.
3. Kaloji Narayan Rao University of Health Sciences, Warangal, Telangana, Rep by its Registrar.
4. The Convenor, TS-Medical Admissions MBBS/BDS-2024 C/o Kaloji Narayan Rao University of Health Sciences, Warangal, Telangana.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not permitting the petitioner to participate in the counseling process in TS-Medical MBBS/BDS Admissions-2025 under Category B (Institutional) and Category C/NRI seats quota for the purpose of admission into MBBS course as being

illegal, arbitrary and unconstitutional and consequently direct the respondents to permit the petitioner to participate in TS-Medical MBBS/BDS Admissions-2025 Counseling process under Category B (Institutional) and Category C/NRI quota and allot the scat basing on merit to the appropriate college and permit the petitioner to pursue her course without any hindrance.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to permit the petitioner to participate in the counseling process under Category B (Institutional) and Category C/NRI category for the purpose of admission into MBBS course, pending disposal of the above writ petition.

Counsel for the Petitioner : SRI SYED MOUNIS JAFER ABIDI

Counsel for the Respondent Nos.1 & 2 : SRI R.NAGARJUNA REDDY, LEARNED AGP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent Nos.3 & 4 : SRI T.SHARATH, LEARNED STANDING COUNSEL FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

W.P.NO: 26966 OF 2025

Between:

Siddamshetty. Hamsika, D/o, Siddamshetty Sunil Kumar Aged about. 17 years, Occ. Student, Minor Rep. by Natural Guardian Sri. Siddamshetty Sunil Kumar S/o Late S Suryam,Aged about . 50 Occ.Pvt Employee R/o 17-1-383/IP/5, Indraprastha Township Phase-1, MCH Park, Saidabad, VTC. Saidabad Hyderabad.

AND **.....PETITIONER**

1. The State of Telangana, Rep. by its Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Building, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep.by its Registrar, Warangal, Telangana.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not adopting uniform and/or reasonable procedure for registration under A and B category under Notification dt 15/07/2025 and notification dt 31/07/2025 issued by the Respondent No.2 and not receiving the petitioner s application for registration for admission into UG-Medical course for the academic year 2025-26 under -Management Quota, B Category for next phase of counselling and subsequent phase of counselling as illegal, arbitrary, unconstitutional and consequently direct the respondents to receive the petitioner's request for registration for admission into UG-Medical course under B Category Management Quota and consider her for admission as per her eligibility and entitlement in next phase of counselling and subsequent phases of counselling for the academic year 2025-26.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner's request for registration for admission into UG- MBBS course under B Category Management Quota in next phase of counselling with requisite fees and subsequent phases of counselling for the academic year 2025-26 pending disposal of the writ petition.

Counsel for the Petitioner : SRI V.GOPALA RAO AMANCHARLA

Counsel for the Respondent No.1 : SRI R.NAGARJUNA REDDY, LEARNED AGP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI T.SHARATH, LEARNED STANDING COUNSEL FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION Nos.26808 and 26966 of 2025

COMMON ORDER:

Learned counsel Sri Syed Mounis Jafer Abidi appears for the petitioner in W.P.No.26808 of 2025.

Learned counsel Sri Gopala Rao Amancharla appears for the petitioner in W.P.No.26966 of 2025.

Sri R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for the State.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for the University.

2. With the consent of the learned counsel for the parties, the matters are heard finally.

3. These writ petitions have been filed by the petitioners seeking a direction to the respondents to permit them to register online, exercise web option and participate in the

counselling process for admission into MBBS/BDS course under Management Quota "B" category and "C"/NRI category for the academic year 2025-2026 in the ongoing or next phase of counselling.

4. Learned counsel for the petitioners submit that inadvertently the petitioners could not register for admission under Management Quota "B" category and "C"/NRI category. Therefore, the University is not permitting the petitioners to seek admission under the said categories. They further submit that the petitioners be granted liberty to submit a representation to the University with regard to their grievance and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University fairly submits that in case the petitioners submit a representation with regard to their grievance, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petitions are disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the case. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Building, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI V.GOPALA RAO AMANCHARLA, Advocate [OPUC]
5. One CC to SRI T.SHARATH, LEARNED STANDING COUNSEL FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, Advocate (OPUC)
6. One CC to SRI SYED MOUNIS JAFER ABIDI, Advocate (OPUC)
7. Two CD Copies

SA
GJP

HIGH COURT

DATED:09/09/2025



COMMON ORDER

WP.Nos.26808 AND
26966 of 2025

DISPOSING OF THE BOTH W.P'S

WITHOUT COSTS.

(10) lcps
16/9/25